

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 136/TT/2017**

- Subject** : Petition for approval of transmission tariff from COD to 31.3.2019 for transmission assets associated with Parbati-III HEP in Northern Region for 2014-19 tariff period.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 18 others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Amit Kumar Jain, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff from COD to 31.3.2019 for Asset-1: loop out of 1st Ckt of 400 kV D/C Parbati-II-Koldam transmission line at Banala, Asset-2 : loop in of 1st Ckt of 400 kV D/C Parbati-II-Koldam transmission line at Banala, Asset-3 :LILO of 2nd Ckt of Parbati-II- Koldam transmission line at Pooling Station (and LILO at Parbati-III (b-c Portion) and Asset-4 : LILO of 2nd Ckt of Parbati-II- Koldam transmission line at Pooling Station alongwith associated bays and LILO at Parbati-III associated with Parbati-III HEP under 2014 Tariff Regulations. He submitted that tariff of the assets covered in the present petition was earlier claimed in Petition No. 91/TT/2012 but the same was not approved as the related Koldam switchyard was not put into commercial operation. He submitted that the arguments were already heard in the matter and order was reserved. However, the matter was kept pending for disposal of Petition No. 91/TT/2012 as NHPC filed appeals before the Appellate Tribunal for Electricity and the Appellate Tribunal for Electricity vide judgment dated 16.7.2018 in Appeal No. 281 of 2016 and 81 of 2017 remanded back Petition No. 91/TT/2012 for reconsideration. He submitted that as the Commission has already disposed of Petition No. 91/TT/2012 vide order dated 5.2.2020, the instant petition may be disposed of on the basis of submissions earlier made in the petition.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 6.3.2020:-



- (a) Clarify, whether the whole amount of IEDC has been discharged upto COD? If not, submit discharge details for all the assets.
- (b) Year-wise capitalization and discharge of initial spares for Assets-III and IV.
- (c) Expenditure from 1.8.2013 to 3.11.2015/22.3.2015 as per memorandum record mentioned in Auditor's certificate of Assets-III and IV be clarified with supporting documents.
- (d) Commissioning status of (a-b) and (g-h) lines of the SLD submitted with the petition.

3. The Commission directed the petitioner to comply with the above directions within the specified timeline and no extension shall be granted on that account.

4. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

